FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR OMANSH ENTERPRISES LIMITED OPERATING IN TRADING OF CLOTH AND FABRICS AT NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	OMANSH ENTERPRISES LIMITED
2.	Address of the registered office	G-58, Vardhman Premium Mall, Opp Kali Mata, Deepali Chowk, Pitampura Delhi DL 110034
3.	URL of website	https://omanshenterprises.in/
4.	Details of place where majority of fixed assets are located	G-58, Vardhman Premium Mall, Opp Kali Mata, Deepali Chowk, Pitampura Delhi DL 110034
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue for FY21-22 : 3.59CR
7.	Number of employees/ workmen	There are no Employee / Workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Please write e mail to omansh.cirp@gmail.com to seek further details about the Corporate Debtor.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Please write e mail to omansh.cirp@gmail.com to seek information regarding eligibility for resolution applicants under section 25(2)(h) of the Code.
10.	Last date for receipt of expression of interest	05.07.2023
11.	Date of issue of provisional list of prospective resolution applicants	07.07.2023
12.	Last date for submission of objections to provisional list	12.07.2023
13.	Process email id to submit EOI	omansh.cirp@gmail.com

Gagan Gulati
Resolution Professsional
For Omansh Enterprises Limited
IBBI/IPA-002/IP-N00893/2019-2020/12832
Add.: A-179, First Floor, Sudershan Park, New Delhi - 110015

GAGAN GULATI ☆ INSOLVENCY PROFESSIONAL ☆ Reg.No. IBBI/IPA-002/ IP-N00893/ 2019-20/ 12832

Date: 25.06.2023

Place: New Delhi

DEBTS RECOVERY TRIBUNAL, DEHRADUN

Government of India, Ministry of Finance, (Department of Financial Services)
2nd Floor, Paras Tower, Mazra, Saharanpur Road, Dehradoon, UK. 248171

PUBLICATION NOTICE (IN O.A. No. 389 OF 2022)

SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITHSUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME)

Dy. No. 597/2023 **Dated: 19.06.2023**

Canara Bank (E-Syndicate Bank) V/s M/s Waqar Ali & Anr.

To,

1. **M/s Waqar Ali, Near Land Mark School, Sharma Wali Gali, Faiz Ganj, Moradabad District Moradabad through its proprietor Shri Waqar Ali.**
2. **Shri Waqar Ali S/o Shri Wasit Ali, R/o Sharma Wali Gali Faiz Ganj, Moradabad, District Moradabad, 244001**

Whereas the above named Applicant Bank has instituted **OA No. 389 of 2022** against you for recovery of debts of **Rs. 21,84,622.07/- in which** Hon'ble Tribunal was pleased to issue Summons/ Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the **Registrar** on **15.06.2023.**

Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on **01.08.2023.** Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.

Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.

Given under my hand and seal of this Tribunal on this the **19th day of June, 2023.**

By order of Tribunal, Registrar
Debts Recovery Tribunal, Dehradun

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

OMANSH ENTERPRISES LIMITED

OPERATING IN TRADING OF CLOTH AND FABRICS AT NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/ CIN/ LLP No.	**OMANSH ENTERPRISES LIMITED**
2.	Address of the registered office	G-58, Vardhman Premium Mall, Opp Kali Mata, Deepali Chowk, Pitampura Delhi DL 110034
3	URL of website	https://omanshenterprises.in/
4.	Details of place where majority of fixed assets are located	G-58, Vardhman Premium Mall, Opp Kali Mata, Deepali Chowk, Pitampura Delhi DL 110034
5.	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	Total Revenue for FY21-22: 3.59CR
7	Number of employees / workmen	There are no Employee / Workmen.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Please write e-mail to omansh.cirp@gmail.com to seek further details about the Corporate Debtor.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Please write e-mail to omansh.cirp@gmail.com to seek information regarding eligibility for resolution applicants under section 25(2)(h) of the Code.
10.	Last date for receipt of expression of interest	05.07.2023
11.	Date of issue of provisional list of prospective resolution applicants	07.07.2023
12.	Last date for submission of objections to provisional list	12.07.2023
13.	Process email id to submit EOI	omansh.cirp@gmail.com

Gagan Gulati
Resolution Professsional
For Omansh Enterprises Limited
IBBI/IPA-002/IP-N00893/2019-2020/12832
Add.: A-179, First Floor, Sudershan Park, New Delhi - 110015

Date : 25.06.2023
Place: New Delhi

HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
Contact Address: Building No. 27, 2nd Floor, Community Center, Basant Lok, Vasant Vihar, New Delhi- 110057.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice/s, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
HHFFARHOU20000011281 & HHFFARIPL20000011282	Deepika Verma, Raj Kumar, Gurpreet Kaur	Rs. 17,39,434/- as on 19-Jun-2023	19-Jun-2023 / 04-Jun-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All Piece and Parcel of Third Floor with roof rights out of built-up Property Bearing No. WZ-35A, built on Plot No.62, land area measuring 75 sq. yds., out of Rect. No.35, Killa No.20, (Khasra No.35/20) Situated in the area of Village- Khyala, colony known as Vishnu Garden, New Delhi-110018. East: Portion of above said property, West: Plot No. 61, North: Road 15 Ft., South: Road 15 Ft.

HHFNSPHOU20000010347	NISHANT KOHLI, KAWAL PREET	Rs. 51,92,771/- as on 19-Jun-2023	19-Jun-2023 / 04-Jun-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: A Residential Apartment Bearing No. 0201 On Second Floor In Tower No. B – 11, Admeasuring Super Area Of 126.90 Sq. Mtrs I.e 1366.00 Sq Ft.situated In The Said Group Housing Colony Known As "m3m Woodshire, Village Dharampur, Sector- 107, Sub- Tehsil Kadipur, Tehsil And District (gurugram) Gurgaon, Haryana – 122101, alongwith proportionate, undivided, impartible share and interest in land, alongwith other co-owners underneath the Tower in which the said Apartment is located and exclusive right to use 1 (One) nos. Car Parking Space (Parking space No. S-48 in stilt Ph- III) Bounded By: North: Driveway, East: Tower B – 10, South: Unit – 02, West: Unit - 04

HHFDELHOU20000006994	PIYUSH KUMAR, SEEMA	Rs. 16,45,366/- as on 19-Jun-2023	19-Jun-2023 / 07-Jun-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All Piece And Parcel Of Built Up Third Floor Front Side, Lhs, With Roof Rights On Plot No. B-85 & B-86a, Area Measuring 42 Sq Yds. Out Of 170 Sq Yds Out Of Khasra No. 24/6 And 8, Situated In The Revenue Estate Of Village - Matiala Delhi State Delhi Colony Known As Sri Chand Park, Uttam Nagar, New Delhi-110059 With One Bike Parking. Bounded By: North: Other Flat On Same Plot, East: Road 20 Ft., South: Remaining Portion Of Plot No. B-86, West: Portion Of Plot

HHFDELHOU19000002512	SURESH KUMAR, SUNITA DEVI	Rs. 15,98,091/- as on 19-Jun-2023	19-Jun-2023 / 07-Jun-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Upper Ground Floor (front Side) Without Roof Rights, Above Stilt Out Of Property No.43a, Land Area Measuring 50 Sq. Yds (out Of Total 100 Sq. Yds) Out Of Khasra No. 37/6, Situated In The Area Of Village Hastasal, Colony Known As Vikas Nagar In Block- C, Uttam Nagar, New Delhi-110059 duly fitted with electricity, water and sewer connection in running conditions, with common staircase, passage and entrance leading from ground floor to top floor, with common one Bike parking space at stilt floor and with the proportionate free hold rights of the land underneath. Bounded By: North: Other Flat, East: Others Plot, South: Road 25 Feet, West: Others Plot

HHFDELLAP20000007939	VISHAL SRIVASTAVA, KRATIKA SOLANKI	Rs. 14,68,339/- as on 19-Jun-2023	19-Jun-2023 / 07-Jun-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Apartment No. R-712, Type-d, 7th Floor, Tower-12, Block -r , In The Group Housing Project Known As "vvip Addresses" Constructed On Land Bearing Khasra No. 1119, 1120, 1125, 1126, 1146, 1147 & 1117 , Situated In The Area Of Village Noor Nagar And On The Land Bearing Khasra No. 853, 854, 855 & 856 Situated In The Village Sadiq Nagar, Both Tehsil And District Ghaziabad, Raj Nagar Extension, Nh-58, Ghaziabad, Uttar Pradesh Wth Usage Right Of One Covered Parking Space. Having Super Area Measuring 130.06 Sq. Mtrs (1400 Sq. Ft) Covered Area Measuring 96.78 Sq. Mtrs (1041.73 Sq. Ft)

HHFDELHOU18000000116 & HHFDELLAP18000000117	SATENDRA KUMAR SHARMA, ANUPMA RANI	Rs. 23,38,798/- as on 19-Jun-2023	20-Jun-2023 / 07-Jun-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Entire Third Floor, Bearing No. 301 With Roof/terrace Rights Area Measuring 75 Sq. Yds. I.e. 62.7075 Sq. Mtrs Out Of Property Bearing No. H- 2/45 Along With Proportionate Undivided And Impartial Ownership Rights Of Underneath Land Measuring 75 Sq. Yds. I.e. 62.7075 Sq. Mtrs. With Car Parking On Stilt Floor Out Of Khasra No. 79/23, Situated In The Area Of Village- Palam, Delhi State, Colony Known As Mahavir Enclave, New Delhi-110045.

HHFNSPHOU21000019152 & HHFNSPLAP22000021995	AKHALESH CHAND GIRI, RAJ RANI	Rs. 17,80,553/- as on 19-Jun-2023	20-Jun-2023 / 04-Jun-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Built-up First Floor, Without Roof Rights Upto Ceiling Level Built On Property Bearing No. B-34, Land Area Measuring 50 Sq. Yds., I.e. 41.80 Sq. Mtrs., Out Of Khasra No. 209/143, 207/143, 166/4, Situated In The Area Of Village Ghonda Gujran Banger, In The Abadi Of Ram Gali No. 2, North Ghonda, Illaqa Shahdara, Delhi- 110053. Property Bounded By: North: Property of Others, East: Govt. School, South: Property of Others, West: Road 20 ft wide

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notice date mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Delhi/NCR
Date: 25-Jun-2023

Sd/- Authorised Officer,
For Hero Housing Finance Limited

पंजाब नैशनल बैंक ...पहले से अधिक pnb punjab national bank ...the name you can BANK upon!

CIRCLE SASTRA CENTRE, DHARAMSHALA Tel:- 01892-223102, E- Mail :- cs8220@pnb.co.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas Punjab National Bank/ the Authorised Officer/s of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s).

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on the dates mentioned herein the table below.

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon.

Sr. No.	Name of the Branch	Name of the Account / Name of the Guarantor	Name of the Borrower (Owner of the property)	Date of Demand Notice / Date of possession notice affixed	Type of the Possession	Amount outstanding as on date of demand notice.	Name of the Authorised Officer/s
1.	Raja Ka Talab	Sh. Surjeet Singh S/o Sh. Onkar Singh VPO. Larth Tehsil Fatehpur Distt. Kangra, (HP).	Sh. Surjeet Singh S/o Sh. Onkar Singh VPO. Larth Tehsil Fatehpur Distt. Kangra, (HP).	06.12.2021 / 19.06.2023	Physical	Rs. 7,12,848 .16	Sh. Kartar Singh

Guarantor : Sh. Kuldeep Singh S/o Sh. Onkar Singh R/o Vill. Banoli PO Minjgran Teh Jawali Distt. Kangra, (HP).

Description of the property mortgaged:- Registered Mortgage of Property entered Khata No. 103 Khatoni No. 174, Khasra No. 753,1742/755 Plots 2, Land Measuring 00-04-96 HM, Situated in Mohal Larth Tehsil Nurpur Distt. Kangra (HP). as per Jamabandi 2010-2011 in the name of Sh. Surjeet Singh S/o Sh. Onkar Singh R/o VPO. Larth Tehsil Fatehpur Distt. Kangra, (HP)

Date : 24.06.2023
Place : Dharamshala

Kartar Singh Authorised Officer
Punjab National Bank

Superhouse Limited

LEGACY OF EXCELLENCE

Registered Office : 150 Feet Road, Jajmau, Kanpur | CIN : L24231UP1980PLC004910
Website: www.superhouse.in Email: share@superhouse.in

NOTICE

Transfer of Equity Shares of the Company to the Investor Education and Protection Fund (IEPF) Account.

The provisions of Section 124(6) of the Companies Act 2013 ("Act") read with the Investor Education and Protection Fund Authority (Accounting Audit, Transfer and Refund) Rules, 2016 ("Rules"), amongst other matters, contain provisions for transfer of unclaimed dividend to IEPF and transfer of shares, in respect of which dividend remains unclaimed for seven consecutive years or more to IEPF Account. Under the provisions, the companies are required to inform the shareholders at the latest available address whose shares are liable to be transferred to the IEPF Authority three months prior to the due date of transfer of shares and simultaneously publish the notice in the newspapers. This Notice is published pursuant to the provisions of the Act and Rules. Individual communication is being sent to the registered address of the shareholders whose dividends are lying unclaimed for seven consecutive years and whose shares are liable to be transferred to IEPF.

The complete details of these shareholders are being uploaded on the Company's website at the link **http://www.superhouse.in/pdf/Sharestobetransferred.pdf**

In case the dividends are not claimed by the concerned shareholder(s) by 30th September,2023, necessary steps will be initiated by the Company to transfer shares held by the concerned shareholder(s) to IFPF without further notice in the following manner:-

In case the shares are held:

-In physical form - New share certificate(s) will be issued and transferred in favour of IEPF on completion of necessary formalities. The original share certificate(s) which stand registered in the name of shareholder will be deemed cancelled and non-negotiable.

-In demat form- The Company shall inform the depository by way of corporate action for transfer of shares lying in shareholder's demat account in favour of IEPF.

The shareholders may note that in the event of transfer of shares and the unclaimed dividends to IEPF, concerned shareholder (s) are entitled to claim the same from IEPF by submitting an online application in the prescribed Form IEPF-5 available on the website **www.iepf.gov.in** and sending a physical copy of the same, duly signed to the Company at its Registered Office along with requisite documents enumerated in Form IEPF 5.

The shareholders may further note that the details of unclaimed dividends and shares of the concerned shareholder (s) uploaded by the Company on its website **www.superhouse.in** shall be treated as adequate notice in respect of issue of the new share certificate (s) by the Company for the purpose of transfer of shares to IEPF pursuant to the Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend and equity shares transferred to the IEPF.

In case the shareholders have any queries on the subject matter, they may contact M/s Skyline Financial Services (P) Limited, Unit : Superhouse Limited,D-153/A, Ist Floor, Okhla Industrial Area, Phase-I, New Delhi-110020 , Tel: 91 11-40450193 to 97 Fax 91 11-26812682, Website **https://www.skylinerta.com**

For Superhouse Limited
Sd/-
R.K Agrawal
Company Secretary

Date: 24th June, 2023
Place: Kanpur

Allen Cooper

Classifieds

PERSONAL

I,hitherto known as VINOD alias VINOD SINGH,D/O Shri.SHER SINGH,W/o Shri.BIJENDRA SINGH employed as SUB Inspector in Delhi-Police,residing at,4/2991, 3rd Floor,Gali.No.2,Shalimar-Park Extension, Shahdara,Delhi-110032,have changed my name and shall hereafter be known as VINOD SINGH.

0040674768-7

I,Karanjeet Singh Alag,S/o Harjinder Singh R/o.H.No.C-47,Jhilmil Colony,Shahdara, Delhi-110095,have changed my name to Karanjeet Singh.

0040674753-8

I,Jamshed Ansari,S/o Mohd Haneef Ansari, House.No.O-29,Loha Market,Welcome, Seelampur,Delhi-110053,have changed my name to Mohd Jamshed Ansari.

0040674753-5

I,Haneef Ansari S/o-Chhiddan Ansari,R/o House.No.O-29,Loha Market,Welcome, Seelampur,Delhi-110053,have changed my name to Mohd Haneef Ansari.

0040674753-6

I Y. S. GILL S/O GURDAS SINGH GILL R/O A-46 B-1, RATNAKAR APPARTMENT, SHALIMAR GARDEN EXTENSION 2, SAHIBABAD, GHAZIABAD 201005 DECLARE THAT MY FULL NAME IS YADWINDER SINGH GILL. Y. S. GILL IS MY SHORT NAME.

0040674712-4

I REKHA RAUTHAN W/O NARENDRA SINGH RAUTHAN R/O VILLAGE POST-RATURA, DISTRICT-RUDARPARYAG-246171, HAVE CHANGED MY NAME TO REKHA DEVI.

0040674712-1

I CHAMPA GILL W/O Y. S. GILL R/O A-46 B-1, RATNAKAR APPARTMENT, SHALIMAR GARDEN EXTENSION 2, SAHIBABAD, GHAZIABAD 201005 DECLARE THAT MY HUSBAND'S FULL NAME IS YADWINDER SINGH GILL. Y. S. GILL IS HIS SHORT NAME.

0040674712-5

PUBLIC NOTICE

Be it known to all that my client Smt. Reshma W/O Late Sh. Ramesh Kumar R/o H. No. A-2/56 A, J.J. Colony Hastal Road, Uttam Nagar, West Delhi-110059 and has disowned/ debarred his son namely Sh. Inder Soni and his wife Smt. Sapna Soni from all her movable and immovable properties/ assets/business (including the above said property) and severed all relations with Sh. Inder Soni and his wife Smt. Sapna Soni due to their misbehavior /misconduct towards my clients Smt. Reshma, he and his wife are not in control of my client, if anybody deals with Sh. Inder Soni and his wife Smt. Sapna Soni in any manner whatsoever, will do so at his/her/their own risk and responsibility, my client shall not be responsible for the same.

SAURABH KUMAR (Advocate)
Ch. No. 112, Saket Court, New Delhi-17

PUBLIC NOTICE

Public at large is hereby informed that my clients Shri Hemant Gupta and Smt. Preeti Gupta both R/o A-3, 191/1, Sector-7, Rohini, Delhi 110085 who are the brother and sister-in-law (bhabhi) of Swati Gupta also known as Swati Garg D/o Late Sh. Mahender Gupta and W/o Sh. Praveen Garg R/o Flat No. 204, Aditya World City, Luxurious Apartment, Ghaziabad, U.P. - 201202 have severed their all relationship from said Smt. Swati Gupta and her family for all purposes, acts and deeds etc. and are and will not be liable for their any acts, deeds, misdeed or conduct whatsoever.

Yogesh Goel
(Advocate) E.No. D-1956/2010
Off. No. 13, DDA Market, A-Block, Pitampura, Delhi-34

PUBLIC NOTICE

Be it know to all that my client Smt. Phoolwati W/o Late Sh. Jagdish Tanwar R/o H. No. 2826, Jain nagar, Gali No. 6, Kakrala, N. Delhi has severed all relations from Sh. Devender Tanwar (Son) & Ms. Ritika (Daughter-in-Law) and have also debarred/disowned them from all movable/immovable properties which belong to my client. Any person dealing with above said persons shall do so at his own risk and consequences and my client shall not be responsible for any of their act/conduct.

Neeraj (Advocate)
Ch. No. 804, Dwarka Courts, New Delhi

PUBLIC NOTICE

This is to inform to the general public that my client's Shri Rameshwar, son of Late Shree Tej Singh R/o H.No.A -73, Durga Vihar, Devli, South Delhi, Delhi-110062, have disowned and disinherited ther son named 'Pritam Kumar' and his wife 'Aarti' from their all movable & immovable property/Assets whatsoever/wherever situated and severe all their connections with them and whoever dealing with them shall be doing so at their own risk and consequences and my clients shall not be held responsible/liable for their acts and deeds.

Dinesh Chand Sharma
(Advocate)

PUBLIC NOTICE

This is to notify the general public that my clients Sh. Gopal Krishan Sardana & Smt. Neeta Sardana W/o Sh. Gopal Krishan Sardana both R/o C-5A/195, Second Floor, Janakpuri, New Delhi-110058 have debarred their Son Gautam Sardana from all their movable & immovable properties with immediate effect. Anybody dealing with him in any manner shall do so at his/her own cost, risk & responsibility. My clients shall be in no way responsible for any acts, deeds & things done by him.

Sanjay Kapoor & Associates
788, Tis Hazari Court, Delhi

PUBLIC NOTICE

To be known to all that Jessy Thomas W/o O. P. Thomas R/o Flat No. 108-C, Second Floor, Pocket AG-1, Vikaspuri, New Delhi-18 has lost Original Demand-cum-Allotment Letter, Possession Letter, NOC for Water & Electricity Connection, Site Possession Slip & other documents in respect of DDA MIG Flat No. 108-C, Second Floor, Pocket AG-1, Vikaspuri, New Delhi-18. Police Lost Report No. is 585059/2023. Finder may contact at 9911266617.

The Indian EXPRESS
Classifieds
FROM ANYTHING TO EVERYTHING.

CLASSIFIED AD DEPOT (CAD)

Book classified ads at your nearest Express Group's authorised Classified Ad Depots

EAST

PATPARGANJ : CHAVI ADVERTISERS, Ph.: 9899701024, 22090987, 22235837, **PREET VIHAR :** AD BRIDGE COMMUNICATION, Ph.: 9810029747, 42421234, 22017210, **SHAKARPUR :** PARICHAY ADVERTISING & MARKETING, Ph.: 9350309890, 22519890, 22549890

WEST

JANAKPURI : TRIMURTI ADVERTISERS, Ph.: 9810234206, 25530307, **KAROL BAGH (REGHARPURA) :** K R ADVERTISERS, Ph.: 9810316618, 9310316618, 41547697, **KARAMPURA :** GMJ ADVERTISING & MARKETING PVT. LTD., Ph.: 9310333777, 9211333777, 9810883377, **NEW MOTI NAGAR :** MITTAL ADVERTISING, Ph.: 25178183, 9810538183, 9555945923, **MOTI NAGAR :** UMA ADVERTISERS, Ph.: 9312272149, 8800276797, **RAMESH NAGAR :** POSITIVE ADS, Ph.: 9891195327, 9310006777, 65418908, **TILAK NAGAR :** SHIVA ADVERTISERS, Ph.: 9891461543, 25980670, 20518836, **VIKAS PURI :** AAKAR ADVT. MEDIA Ph.: 9810401352, 9015907873, 9268796133

CENTRAL

CHANDNI CHOWK : RAMNIWAS ADVERTISING & MARKETING, Ph.: 9810145272, 23912577, 23928577, **CONNAUGHT PLACE :** HARI OM ADVERTISING COMPANY Ph.: 9811555181, 43751196

NORTH

TIS HAZARI COURT : SAI ADVERTISING, Ph.: 9811117748 **KINGWAY CAMP :** SHAGUN ADVERTISING, Ph.: 9818505505, 27458589, **PATEL CHEST (OPP. MORRIS NAGAR POLICE STATION) :** MAHAN ADVERTISING & MARKETING, Ph.: 9350304609, 7042590693, **PITAMPURA (PRASHANT VIHAR) :** PAAVAN ADVERTISER Ph.: 9311564460, 9311288839, 47057929

SOUTH

CHATTARPUR : A & M MEDIA ADVERTISING, Ph.: 9811602901, 65181100, 26301008, **KALKAJI :** ADWIN ADVERTISING, Ph.: 9811111825, 41605556, 26462690, **MALVIYA NAGAR :** POOJA ADVERTISING & MARKETING SERVICE, Ph.: 9891081700, 24331091, 46568866, **YUSUF SARAI :** TANEJA ADVERTISEMENT & MARKETING Ph.: 9810843218, 26561814, 26510090

NCR

FARIDABAD (NEELAM FLYOVER) : AID TIME (INDIA) ADVERTISING, Ph.: 9811195834, 0129-2412798, 2434654, **FARIDABAD (NIT, KALYAN SINGH CHOWK) :** PULSE ADVERTISING, Ph.: 9818078183, 9811502088, 0129-4166498, **FARIDABAD :** SURAJ ADVERTISING & MARKETING, Ph.: 9810680954, 9953526681, **GURGAON :** SAMBODHI MEDIA PVT. LTD., Ph.: 0124-4065447, 9711277174, 9910633399, **GURGAON :** AD MEDIA ADVERTISING & PR, Ph.: 9873804580, **NOIDA (SEC. 29) :** RDX ADVERTISING, Ph.: 9899268321, 0120-4315917, **NOIDA (SEC. 65) :** SRI SAI MEDIA, Ph.: 0120-4216117, **NOIDA (SEC. 58) :** JAI LAKSHMI ADVERTISERS, Ph.: 9873807457, 9911911719 **GHAZIABAD (HAPUR ROAD TIRAHA, NR GURUDWARA) :** TIRUPATI BALAJI ADVERTISING & MARKETING, Ph.: 9818373200, 8130640000, 0120-4561000

EDUCATION (IAS & PMT ACADEMIES)

FRIENDS PUBLICITY SERVICE 23287653, 23276901, 9212008155

For CAD enquiries please contact :

ROHIT JOSHI 9818505947, **ABHINAV GUPTA** 9910035901

For booking classified ads, please contact 011-23702148, 0120-6651215, E-mail : delhi.classifieds@expressindia.com

सार्वजनिक सूचना

तीव्र कार्गो सेवा

छोटे और मध्यम व्यापारियों को प्रोत्साहित करने के लिए उत्तर रेलवे की नई पहल

उत्तर रेलवे द्वारा कम मात्रा में सामान ढुलाई के लिए ''तीव्र कार्गो सेवा'' को समयबद्ध मालगाड़ी के रूप में शुरू किया गया है

एमएसएमई और अन्य छोटे व्यापारियों के साथ सहयोग करने के लिए उत्तर रेलवे ने दिल्ली डिवीजन (एनसीआर, हरियाणा), मुरादाबाद डिवीजन (उत्तर प्रदेश) और लखनऊ डिवीजन (उत्तर प्रदेश) से असम राज्य के दूर–दराज के इलाकों [अजारा स्टेशन (एजेडए), सालचपरा स्टेशन (एससीए)] और त्रिपुरा राज्य [जिरानिया स्टेशन (जेआरएनए)] तक सामान को कम मात्रा में भी ले जाने की पहल की है। यह समयबद्ध ट्रेन कम मात्रा में सामान भेजने वाले व्यापारियों को तीव्र, अवरोध रहित और पर्यावरण अनुकूल परिवहन सेवा प्रदान करेगी। **"तीव्र कार्गो सेवा"** के लोडिंग स्टेशन, लोडिंग और प्रस्थान एवं गंतव्य पर आगमन के दिन नीचे दी गई तालिका के अनुसार हैं:

मंडल	लोडिंग स्टेशन	लोडिंग के दिन	प्रस्थान	आगमन स्थान
एनसीआर–दिल्ली	बादली एवं आदर्शनगर	रविवार	रविवार	अजारा स्टेशन (असम) शुक्रवार को
उत्तर प्रदेश–मुरादाबाद	बरेली	सोमवार	सोमवार	सालचपरा स्टेशन (असम) शनिवार को
उत्तर प्रदेश–लखनऊ	सोनिक एवं बाराबंकी	मंगलवार	मंगलवार	जिरानिया स्टेशन (असम) शनिवार को

हेल्पलाइन सेन्ट्रल कन्ट्रोल ऑफिस/मुख्यालय: **9717637902**
कॉमर्शियल कंट्रोल/मुख्यालय: **9717638775**

क्र.सं.	अधिकारी का नाम	कार्यालय	संपर्क संख्या
1.	मुख्य माल परिवहन प्रबंधक	उत्तर रेलवे, मुख्यालय, बड़ौदा हाउस, नई दिल्ली	011–23387643, 9717630919
2.	उप मुख्य वाणिज्यिक प्रबंधक/माल ढुलाई विपणन		011–23386677 9717630980
3.	वरिष्ठ मंडल परिचालन प्रबंधक/दिल्ली	दिल्ली मंडल, डीआरएम कार्यालय, नई दिल्ली	011–23743352, 9717631900
4.	वरिष्ठ मंडल वाणिज्य प्रबंधक/एफएस/दिल्ली		011–23345686 9717631950
5.	वरिष्ठ मंडल परिचालन प्रबंधक/मुरादाबाद	मुरादाबाद मंडल, डीआरएम कार्यालय, मुरादाबाद	0591–24412012, 9760534900
6.	वरिष्ठ मंडल वाणिज्य प्रबंधक/एफएस/मुरादाबाद		0591–2412016 9760534970
7.	वरिष्ठ मंडल परिचालन प्रबंधक/लखनऊ	लखनऊ मंडल, डीआरएम कार्यालय, लखनऊ	0522–2234520, 9794833900
8.	वरिष्ठ मंडल वाणिज्य प्रबंधक/एफएस/लखनऊ		0522–2234501 9794833951

एकीकृत हेल्पलाइन नं. 139
पर हमें फॉलो करें
ग्राहकों की सेवा में मुस्कान के साथ

उत्तर रेलवे
आपकी सुविधा-हमारा ध्येय

1928/2023

Criminal Courts, Ludhiana

In The Court Of Ms. Divya Sharma JMIC Ludhiana

Date: 27-07-2023

next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana

Kotak Mahindra Bank Ltd Vs. M/s T. G. S Water Pvt Ltd

CNR NO: PBLD03-034667-2019

Publication Issued To: M/s T. G. S Water Pvt Ltd Address- 411 4th Floor Naurang House Kasturba Gandhi Marg Connaught Place Delhi 110001

02. Sanjay Kumar Yadav Auth Signatory Of Tgs Water Pvt Ltd R/o A-1-66-b Chatterpur Extn New Delhi 110040

Whereas it has proved to the satisfaction of this court that you, the above named accused/accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of criminal procedure is hereby issued against you with a direction that you should appear in person or through counsel on 27-07-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

IMPORTANT

Without any liability for acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

इण्डियन ओवरसीज बैंक

कृपको शाखा
ए 8–10, कृपको शाखा कृपको भवन, सेक्टर 01, नोएडा
दूरभाष : 0120– 25427753 ई–मेल : iob1725@iob.in आईएफएससी कोड : IOBA0001725

तिथि : 23.06.2023

(परिशिष्ट IV)

कब्जा सूचना

(अचल सम्पत्ति हेतु) [नियम 8(1)]

जबकि,

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत इण्डियन ओवरसीज बैंक के अधिकृत प्राधिकारी होने के नाते एवं पुनर्निर्माण एवं प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में अधोहस्ताक्षरी ने **श्री दयानिश प्रिया सिंह पुत्र स्वर्गीय श्री राज पाल सिंह (कर्जदार), पता सुंदरम बिल्डिंग मकान नंबर एसएफ–1, दूसरी मंजिल, फ्लैट नंबर 1, दुर्गा मंडल के पास, जे–ब्लॉक, बालाजी एन्क्लेव, परगना डासना, गाजियाबाद, उ.प्र. 201002 और श्री पुष्प प्रिया सिंह पुत्र श्री राज पाल सिंह (गारंटर) पता 30–ए, डीडीपीएस स्कूल के पास, नसीरपुर, गाजियाबाद, उत्तर प्रदेश–201001** से सूचना में उल्लिखित 06.12.2022 तक राशि **रु. 22,50,370.86/– (रुपये बाईस लाख पचास हजार तीन सौ सत्तर एवं छियासी पैसे मात्र)** तथा वसूली की तिथि तक अनुबन्ध दर पर भावी ब्याज एवं रेस्ट्स, चार्ज आदि का कथित सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर पुनर्भुगतान करने को कहते हुए 08.12.2022 को मांग सूचना जारी की थी।

(1) कर्जदारों के राशि के पुनर्भुगतान में असफल रहने के कारण, एतद्वारा कर्जदारों/जमानतियों और जनसामान्य को सूचित किया जाता है कि अधोहस्ताक्षरी ने कथित नियमों के नियम 8 के साथ पठित कथित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपयोग में यहाँ नीचे वर्णित सम्पत्ति पर **23 जून, 2023 को कब्जा कर लिया है।**

(2) कर्जदारों को विशेष रूप से एवं जनसामान्य को एतद्वारा सम्पत्ति के साथ संव्यवहार न करने की चेतावनी दी जाती है एवं सम्पत्ति के साथ कोई संव्यवहार तिथि 29.11.2022 तक राशि रु. 20,62,565/– (रुपये बीस लाख बासठ हजार पांच सौ पैंसठ मात्र) तथा उपर्युक्त तिथि से यथासहमत अनुबन्ध दर पर उस पर ब्याज, मांग सूचना जारी होने के पश्चात भुगतान की तिथि तक पुनर्भुगतान, यदि कोई हो को घटाकर राशि के लिए इण्डियन ओवरसीज बैंक के प्रभार का विषय होगा। 06.12.2022 तक राशि **रु. 22,50,370.86/– (रुपये बाईस लाख पचास हजार तीन सौ सत्तर एवं छियासी पैसे मात्र)** तथा भुगतान की तिथि तक अनुबन्ध दर पर ब्याज एवं रेस्ट्स, प्रभार आदि बकाया है।

(3) प्रतिभूत आस्तियों को छुड़ाने के लिए उपलब्ध समय-सीमा के परिप्रेक्ष्य में बंधककर्ताओं का ध्यान अधिनियम की धारा 13 की उपधारा (8) की ओर आकृष्ट किया जाता है।

अचल सम्पत्ति का विवरण

नीचे उल्लिखित स्थान पर आवासीय सम्पत्ति का समस्त भाग

प्रतिभूति की प्रकृति	प्रतिभूतियों का विवरण
1. अचल संपत्ति का बंधक, श्री दिनेश प्रिया सिंह पुत्र श्री राजपाल सिंह के स्वामित्व में	आवासीय संपत्ति का दूसरी मंजिल पर फ्लैट नंबर एसएफ–1 का इक्विटेबल बंधक, माप 850 वर्ग फुट, छत के अधिकार के साथ, प्लॉट नंबर जे–21 और जे–22 पर निर्मित, कुल माप 397 वर्ग गज, यानी 331.93 वर्ग मीटर, कॉलोनी बालाजी एन्क्लेव कॉलोनी, खसरा नंबर 1455 और 1462 में से, ग्राम रईसपुर, परगना डासना, तहसील और जिला गाजियाबाद, उ.प्र. के क्षेत्र में स्थित। श्री दयानिश प्रिया सिंह पुत्र श्री राजपाल सिंह के स्वामित्व में **सीमाएँ:** उत्तर: प्लॉट नंबर जे–23 दक्षिण: प्लॉट नंबर जे–20 पूर्व : सड़क पश्चिम : अन्य संपत्ति उचित बाजार मूल्य: रु. 34.00 लाख संकट विक्रय मूल्य: रु. 27.00 लाख मालिक का नाम: श्री दिनेश प्रिया सिंह पुत्र श्री राजपाल सिंह

तिथि : 23.06.2023 ह./– अधिकृत प्राधिकारी
स्थान : नोएडा इण्डियन ओवरसीज बैंक

संपत्ति की बिक्री के लिए दिनांक 29.05.2023 की सूचना में शुद्धिपत्र-1

एलएमएल लिमिटेड (परिसमापन में)

(सीआईएन : L34101UP1972PLC003612)
दिवाला और शोधन अक्षमता संहिता, 2016 के तहत बिक्री

बिक्री नोटिस दिनांक 29मई 2023 के संदर्भ में तिथियों का विस्तार

संदर्भ बिक्री नोटिस दिनांक 29 मई 2023 में, ईएमडी / बोली फॉर्म आदि जमा करने की अंतिम तिथि और ई–नीलामी की तिथि बढ़ा दी गई है:

ईएमडी / बोली फॉर्म आदि जमा करने की संशोधित तिथि: शुक्रवार, जून, 30, 2023
ई–नीलामी की संशोधित तिथि: सोमवार, 3 जुलाई, 2023
(समय शाम 3: 30 बजे से शाम 5:30 बजे तक)
जानकारी के लिए : Visit www.lmlworld.in & https://ncltauction.auctiontiger.net
संपर्क: सीए अनिल भाटिया, फोन नं. :011-41066313,
मो. नं.:+91 9899224476, ईमेल आईडी : lml.auction@gmail.com

तिथि : 25.06.2023 हस्ता/–
स्थान : नई दिल्ली अरूण गुप्ता, परिसमापक
आईबीबीआई पंजी.सं.: IBBI/IPA-002/IP-N00051/2016-17/10095
पंजी. पता : एस–34, एलजीएफ, ग्रेटर कैलाश–II, नई दिल्ली–110048
पंजी. ईमेल : arungupta2211@gmail.com

COURT NOTICE

In The Court Of Sh Jaibir Singh PCS, Civil Judge Junior Division, Amritsar

CNR NO: PBAS02-003588-2022

CS/2477/2022 Next Date: 05-07-2023

M/s Macmillon Pharmaceuticals Private Limited 62-63 Vijay Nagar Batala Road Amritsar 143001 Through Its Director Mr. Satish Kumar S/o Jagdish Raj Aged about 56 Years R/o 2360/12 Gali No 4 Kishan Kot Islamabad Amritsar Vs. Ajay Kumar Tiwari And Others

suit under XXXVII of the code of civil procedure 1908 for recovery of as amount of rs 2,37,070/-

Notice To: No1- Mr ajay Kumar Tiwari s/o bal krishan tiwari mohala khalwa near thakurdwara balrampur uttar pradesh 271201 no 2 mr bal krishan tiwari s/o ram dheeraj village poore pandit brindavan mehnoun gonda uttar pradesh 271603

In above titled petition the defendants could not be served. It is ordered that the defendant should appear in person or through counsel on 05-07-2023 at 10:00 a.m. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=amritsar

Sh Jaibir singh (PCS) C J Jn. div. amritsar

TALWAR DEVELOPERS LLP
LLPIN: ACS-4702
Regd. Office: S-9, Okhla Industrial Area Phase - II, New Delhi-110020
Phone: 01244222922
Web: www.talwargroup.in

Advertisement to be published in the newspaper for change.
Of registered office of the company from one state to another.
Before the Central Government, Registrar of Companies NCT of Delhi
In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009
AND
In the matter of Talwar Developers LLP having its registered office at S-9, Okhla Industrial Area Phase-II, New Delhi-110020

.....Petitioner

Notice is hereby given to the General Public that the LLP proposes to make application to the Registrar of company under section 13 (3) of Limited Liability Partnership Act 2008 seeking permission to change its registered office from State of Delhi to State of Haryana. Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or Cause to be delivered or sent by registered Post of His /her objections supported by an Affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Delhi, 4th Floor, IFCI Tower, 61 Nehru Place, New Delhi-110019 within Twenty one days of the date of publication of this notice with a copy to the Petitioner LLP at its registered office at S-9, Okhla Industrial Area Phase-II, New Delhi-110020

For Talwar Developers LLP
Varinder Kumar Talwar
Designated Partner
DPIN: 00037055

Date: 24-June-23
Place: New Delhi

प्रपत्र–जी

ओमानश एंटरप्राइजेज लिमिटेड

नई दिल्ली में कपड़े और फेब्रिकेशन के व्यापार में कार्यरत, के लिए रुचि की अभिव्यक्ति हेतु आमंत्रण

(भारतीय दिवालियापन और ऋणशोधनाक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया)विनियम, 2016 के विनियम 36ए(1) के तहत

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी नं. के साथ कॉर्पोरेट देनदार का नाम:	ओमानश एंटरप्राइजेज लिमिटेड
2.	पंजीकृत कार्यालय का पता:	जी–58, वर्धमान प्रीमियम मॉल, काली माता के सामने, दीपाली चौक, पीतमपुरा दिल्ली डीएल 110034
3.	वेबसाइट का यूआरएल:	https://omanshenterprises.in/
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं:	जी–58, वर्धमान प्रीमियम मॉल, काली माता के सामने, दीपाली चौक, पीतमपुरा दिल्ली डीएल 110034
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता :	एनए
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य :	वित्त वर्ष 21–22 के लिए कुल राजस्वरू 3.59 करोड़
7.	कर्मचारियों/कामगारों की संख्या :	कोई कर्मचारी/कामगार नहीं है।
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियों सहित अधिक विवरण यहां उपलब्ध हैं:	कॉर्पोरेट देनदार के बारे में अधिक जानकारी प्राप्त करने के लिए कृपया ई–मेल omansh.circp@gmail.com पर लिखें।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है:	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता के संबंध में जानकारी प्राप्त करने के लिए कृपया ई–मेल omansh.circp@gmail.com पर लिखें।
10	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि:	05.07.2023
11	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि:	07.07.2023
12	अनंतिम सूची पर आपत्तियां जमा करने की अंतिम तिथि:	12.07.2023
13	ईओआई जमा करने के लिए प्रक्रिया ईमेल आईडी:	omansh.cirp@gmail.com

दिनांक: 25.06.2023
स्थान : नई दिल्ली

गगन गुलाटी
संकल्प पेशेवर
ओमांश एंटरप्राइजेज लिमिटेड के लिए
IBBI/IPA-002/IP-N00893/2019-2020/12832
पता: ए–179, प्रथम तल, सुदर्शन पार्क, नई दिल्ली– 110015

पंजाब नैशनल बैंक

.....मरोसे का प्रतीक
(A GOVERNMENT OF INDIA UNDERTAKING)

punjab national bank
...the name you can BANK upon!

सर्किल सस्त्र सेंटर, पॉकेट–ई, मयूर विहार फेज–II, दिल्ली–110091,
ई–मेल : Email: cs8075@pnb.co.in, दूरभाष : 011–22779758, 22785289

अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

.....पिछले पृष्ठ से जारी

लॉट सं.	शाखा का नाम / खाते का नाम / कर्जदार/जमानतियों का नाम तथा पता खाता	सरफैसी अधिनियम, 2002 की धारा 13(2) के तहत मांग सूचना की तिथि मांग सूचना के अनुसार राशि / सरफैसी अधिनियम, 2002 की धारा 13(4) के तहत कब्जा करने की तिथि कब्जे की प्रकृति सांकेतिक/भौतिक/रचनात्मक	अचल सम्पत्तियों का विवरण बंधककर्ता/स्वामी का नाम [सम्पत्ति(यों) के बंधककर्ता]	आरक्षित मूल्य ईएमडी (ईएमडी जमा करने की अन्तिम तिथि) संविदा वृद्धि राशि	ई–नीलामी की तिथि/समय	प्रतिभूत क्रेडिटर के संज्ञान में ऋणभारों का विवरण अधिकृत प्राधिकारी का नाम एवं सम्पर्क नं.
40.	मैसर्स सम्पन ज्वैलरी प्राइवेट लिमिटेड (कर्जदार) पता : 1/6, कीर्ति नगर औद्योगिक क्षेत्र, नई दिल्ली–110015, साथ ही : 2502, चौथी मंजिल, गुरुद्वारा रोड, करोल बाग, नई दिल्ली, श्रीमती रेखा सूद पत्नी श्री राजेश सूद (निदेशक सह गारंटर) पता : 13/83, पश्चिम पंजाबी बाग, नई दिल्ली, यहां भी : 2502, डायमंड प्लाजा, गुरुद्वारा रोड, करोल बाग, नई दिल्ली–110005 श्रीमती अनीशा सूद पत्नी श्री विशाल सूद (निदेशक सह गारंटर) पता : 13/83, पश्चिम पंजाबी बाग, नई दिल्ली। साथ ही : 2502, डायमंड प्लाजा, गुरुद्वारा रोड, करोल बाग, नई दिल्ली–110005 श्री राजेश सूद पुत्र स्वर्गीय श्री गुरदास मल सूद (गारंटर) पता : 13/83, पश्चिम पंजाबी बाग, नई दिल्ली, साथ ही : 2502, डायमंड प्लाजा, गुरुद्वारा रोड, करोल बाग, नई दिल्ली–110005 श्री विशाल सूद पुत्र श्री राजेश सूद (गारंटर) पता : 13/83, पश्चिम पंजाबी बाग, नई दिल्ली साथ ही : 2502, डायमंड प्लाजा, गुरुद्वारा रोड, करोल बाग, नई दिल्ली–110005	07.03.2017 रु. 658.71 लाख +पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 21.11.2017 भौतिक	दक्षिणी पूर्वी छत तीसरी मंजिल के ऊपर, गली नंबर 8 की ओर, बिल्ड अप सम्पत्ति नंबर 2502, वार्ड नंबर श्क प्लॉट नंबर 305 में शामिल, ब्लॉक–एम, नाईवाला एस्टेट, बीडनपुरा, गुरुद्वारा रोड, करोल बाग, नई दिल्ली – 110005, सुपर एरिया 910 वर्ग फीट (400 वर्ग फुट निर्मित क्षेत्र सहित) श्री विशाल कुमार सुपुत्र राजेश कुमार के नाम पर।	रु. 29.19 लाख रु. 2.92 लाख (16.07.2023) रु. 25000/–	17.07.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली
41.	श्री संजय कुमार पुत्र श्री जसवीर सिंह और श्रीमती रेखा देवी पत्नी श्री संजय कुमार (कर्जदार) पता : एम–112, जीएफ–2, एमपी नगर, महेंद्र एन्क्लेव, गांव–राजापुर, परगना–डासना, तहसील और जिला–गाजियाबाद, साथ हीः फ्लैट नं. टी–01,3रा मंजिल, प्लॉट नं. 113, खसरा नं. 572, ब्लॉक–ए, विष्णु एन्क्लेव, गांव और परगना डासना, गाजियाबाद (उ.प्र.)	02.08.2017 रु. 16.50 लाख +पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 17.06.2019 भौतिक	फ्लैट नं. टी–01, तीसरी मंजिल (छत के अधिकार रहित), प्लॉट नं. 113, खसरा नं. 572, ब्लॉक–ए, विष्णु एन्कलेव, डासना गाजियाबाद (उ.प्र.), क्षेत्रफल 65.03 वर्ग मीटर, श्री संजय कुमार एवं श्रीमती रेखा देवी के नाम पर	रु. 14.80 लाख रु. 1.48 लाख (16.07.2023) रु. 25000/–	17.07.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली
42.	शा.का.: मयूर विहार II, दिल्ली (440800) श्रीमती प्रमिला देवी पत्नी श्री संजय कुमार (कर्जदार) पताः 255, गांव– पीतमपुरा, दिल्ली–110084, साथ ही : 342, खसरा नंबर 502/348, गांव का लाल डोरा– पीतमपुरा, दिल्ली–110084 श्री संजय कुमार पुत्र गजराज (कर्जदार) पताः 255, गांव– पीतमपुरा, दिल्ली–110084, साथ ही : 342, खसरा नंबर 502/348, गांव का लाल डोरा– पीतमपुरा, दिल्ली–110084 श्री प्रमोद गुप्ता पुत्र श्री हरि पाल गुप्ता (गारंटर) एडीः आरजेड–39, पंकज रोड, रघु नगर, दिल्ली–110045	01.07.2016 रु. 35.55 लाख +पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 05.09.2016 भौतिक	पूरी दूसरी मंजिल बिना छत/टेरेस के सीधे संपत्ति सं. आरजेड–6के/11/563, खसरा नं. 650 में से, इंदिरा पार्क, पालम कॉलोनी, नई दिल्ली–110045, गाँव–नसीरपुर कॉलोनी की राजस्व संपदा में स्थित, प्रमिला पत्नी श्री संजय कुमार, क्षेत्रफल माप 75 वर्ग गज यानी 62.71 वर्ग मीटर	रु. 18.60 लाख रु. 1.86 लाख (16.07.2023) रु. 25000/–	17.07.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली
43.	शा.का.: मयूर विहार फेज–III, दिल्ली (460600) श्रीमती पूनम त्यागी (कर्जदार सह बंधककर्ता) पताः फ्लैट नंबर 56, बेट्टीना टॉवर, महागुन शुभंकर, क्रॉसिंग रिपब्लिक, 97/एसए, डुंडाहेड़ा, गाजियाबाद, उ.प्र.–201009 श्री संजय त्यागी पुत्र श्री किरनदत्त त्यागी (गारंटर) पता : ए–96, डुंडाहेड़ा, विजय नगर बाई पास, गाज़ियाबाद–201009	05.12.2020 रु. 46.50 लाख +पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 05.07.2021 सांकेतिक	फ्लैट नंबर 056, जीएफ, बेट्टीना ब्लॉक, एचआईजी –1, महागुन शुभंकर में टाइप, प्लॉट नंबर जीएच–05, सेक्टर–11, डूंडाहेड़ा, गाजियाबाद, उत्तर प्रदेश माप क्षेत्र 1292 वर्ग फीट (यानी 120.03 वर्ग मीटर) और लॉन क्षेत्र 266.00 वर्ग फीट (यानी 24.71 वर्ग मीटर) श्रीमती पूनम त्यागी से संबंधित	रु. 54.31 लाख रु. 5.44 लाख (16.07.2023) रु. 25000/–	17.07.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली
44.	शा.का.: मयूर विहार (440800) मैसर्स आर.एस. इम्पेक्स, प्रोपराइटर श्री संजीव वर्मा पुत्र श्री जेपी वर्मा पताः केएफ–111, कवि नगर, गाजियाबाद, उ.प्र. श्री अरुण वर्मा पुत्र श्री राम किशोर वर्मा पताः केएच–162 कवि नगर, गाजियाबाद, उ.प्र. श्री मनोज गोयल पुत्रश्री हरीश चंद गोयल, पताः ~~क्कक~~–ए/32, वैशाली अपार्टमेंट नेहरू नगर, गाजियाबाद, उ.प्र।	09.10.2022 रु. 399.66 लाख + पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार एवं व्यय 24.05.2023 सांकेतिक	हाउस नंबर 52, दूसरी मंजिल, रूफ राइट के साथ, गांधी नगर, गाजियाबाद, उ.प्र., क्षेत्रफल 102.70 वर्ग मीटर, श्री मनोज गोयल के नाम पर	रु. 52.33 लाख रु. 5.24 लाख (16.07.2023) रु. 25000/–	17.07.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली
45.	शा.का.: ओवरसीज पंचकुइयां रोड, दिल्ली (050210) मैसर्स ग्रैन इंटरनेशनल प्राइवेट लिमिटेड, निदेशक श्री संदीप सिंघला पुत्र स्व. पवन कुमार सिंगला एवं पवन कुमार सिंगला पुत्र स्व. तारा चंद सिंगला, पता खसरा नं. 109/11/2, जीएफ, पोल नं. एमडीकेके218, मुंडका फिरनी रोड, मुंडका, दिल्ली–110041, साथ ही : 1207,12वीं मंजिल, पर्ल्स ओमेक्स टावर, नेताजी सुभाष प्लेस, दिल्ली–110034, साथ ही : 1215, 12वीं मंजिल, पर्ल्स ओमेक्स टावर, नेताजी सुभाष प्लेस, दिल्ली–110034, साथ ही : मकान नंबर–25/04, पंजाबी बाग एक्सटेंशन, दिल्ली–110026। श्री संदीप सिंगला पुत्र स्व. पवन कुमार सिंघला, पताः मकान नंबर–25/04, पंजाबी बाग एक्सटेंशन, दिल्ली–110026, साथ ही : 1207,12वीं मंजिल, पर्ल्स ओमेक्स टावर, नेताजी सुभाष प्लेस, दिल्ली–110034, साथ ही : 1215,12वीं मंजिल, पर्ल्स ओमेक्स टावर, नेताजी सुभाष प्लेस, दिल्ली–110034 श्री पवन कुमार सिंगला पुत्र स्व. तारा चंद सिंगला (निदेशक) पताः मकान नंबर–25/04, पंजाबी बाग एक्सटेंशन, दिल्ली–110026, साथ ही : 1207,12वीं मंजिल, पर्ल्स ओमेक्स टावर, नेताजी सुभाष प्लेस, दिल्ली–110034, साथ ही : 1215,12वीं मंजिल, पर्ल्स ओमेक्स टावर, नेताजी सुभाष प्लेस, दिल्ली–110034 श्रीमती कमलेश रानी सिंगला पत्नी श्री पवन कुमार सिंगला (गारंटर) पताः मकान नंबर–25/04, पंजाबी बाग एक्सटेंशन, दिल्ली–110026	06.04.2023 रु. 358.23 लाख + पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार एवं व्यय 16.06.2023 सांकेतिक	आवासीय प्लॉट नंबर 16 का इक्विटेबल बंधक, मॉडल टाउन, हांसी, जिला हिसार, हरियाणा–125033, श्री पवन कुमार सिंगला एवं श्रीमती कमलेश रानी सिंगला के नाम पर।	रु. 150.45 लाख रु. 15.10 लाख (02.08.2023) रु. 25,000/–	03.08.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली
46.	शा.का.: सब्जी मंडी, दिल्ली (001410) और नया बाजार (000810) मैसर्स प्रेम मैगजीन डिस्ट्रीब्यूटर्स, प्रोप. श्री आशीष मित्तल पुत्र स्व. प्रेम चंद मित्तल. पताः 8321, दूसरी मंजिल, शिंघू बिल्डिंग, रोशनारा रोड मलका गंज दिल्ली–110007 श्री आशीष मित्तल पुत्र स्व. प्रेम चंद मित्तल (प्रोपराइटर) पताः 8321, दूसरी मंजिल, शिंघू बिल्डिंग, रोशनारा रोड मलका गंज दिल्ली–110007 श्री प्रेम चंद मित्तल. पताः 8321, दूसरी मंजिल, शिंघू बिल्डिंग, रोशनारा रोड मलका गंज दिल्ली–110007	02.11.2022 तथा 23.08.2022 रु. 70.55 लाख + पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार एवं व्यय 29.05.2023 तथा 01.11.2022 सांकेतिक	आईपी ~~क्कक~~8321 का इक्विटेबल बंधक, दूसरी मंजिल, सिंहलू बिल्डिंग, रोशनारा रोड, सब्जी मंडी, दिल्ली–110007, माप 73.99 वर्ग मीटर, श्री आशीष मित्तल पुत्र स्व. प्रेम चंद मित्तल के नाम पर	रु. 44.56 लाख रु. 4.46 लाख (02.08.2023) रु. 25,000/–	03.08.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली
47.	शा.का.: सदर बाजार, दिल्ली (002110) मैसर्स नेशनल मेटल्स (कर्जदार) पताः 4796/29, रवि मार्केट, डिप्टी गंज, सदर बाजार, दिल्ली–110006 श्री मयंक नाहटा (प्रोपराइटर) पताः 4796/29, रवि मार्केट, डिप्टी गंज, सदर बाजार, दिल्ली–110006, साथ ही : डी–18, पहली मंजिल, मेहंदी एन्क्लेव, जी.टी. रोड, दिल्ली–110006. श्री अशोक नाहटा (गारंटर) पताः 4796/29, रवि मार्केट, डिप्टी गंज, सदर बाजार, दिल्ली–110006, साथ ही : डी–18, पहली मंजिल, मेहंदी एन्क्लेव, जी.टी. रोड, दिल्ली–110006, साथ हीः 4706, डिप्टी गंज, सदर बाजार, दिल्ली –110006	17.11.2022 रु. 90.41 लाख + पूर्ण एवं अन्तिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 25.01.2023 सांकेतिक	इक्विटेबल बंधक दुकान नं. 3, ग्राउंड फ्लोर बिना रूफ राइट्स के साथ–साथ मेजेनाइन के साथ सीलिंग लेवल तक इसका एरिया (8'–3" * 13'–9") यानी लगभग 114 वर्ग फीट है। संपत्ति नगर पालिका संख्या 4796/29 और 5542 (पुराना) का हिस्सा, वार्ड नं. ~~क्कक~~ डिप्टी गंज, सदर बाजार, दिल्ली– 110006, श्री मयंक नाहटा के नाम पर	रु. 87.55 लाख रु. 8.76 लाख (02.08.2023) रु. 25,000/–	03.08.2023 11.00 बजे पूर्वा. से 04.00 बजे अप.	ज्ञात नहीं श्री एच.एस. कर्दम (मो. नं. 8171589938) अधिकृत प्राधिकारी सर्किल सस्त्र पूर्वी दिल्ली

ई–नीलामी बिक्री के संक्षिप्त नियम एवं शर्तें : बिक्री प्रतिभूति हित (प्रवर्तन) नियम 2002 में निर्धारित नियम एवं शर्तों तथा आगे निम्नलिखित शर्तों के अधीन होगी :

1. सम्पत्तियों की बिक्री **''जहाँ है जैसे है'', ''जो है वही है'' तथा ''जो कुछ भी है वहीं है''** आधार पर की जा रही है।
2. यहाँ ऊपर अनुसूची में निर्दिष्ट प्रतिभूत आस्तियों के विवरण अधिकृत प्राधिकारी की सर्वोत्तम सूचना के आधार पर बताये गये हैं, किन्तु अधिकृत प्राधिकारी इस उद्घोषणा में किसी त्रुटि, गलतबयानी अथवा विलोपन के लिए उत्तरदायी नहीं होगा।
3. बिक्री वेबसाइट https://www.mstcecommerce.com पर प्रावधानित ई–नीलामी प्लेटफार्म